

new refineries will be reviewed at the time of preparation of the Revised Estimates for 1983-84.

(b) The preliminary feasibility reports in respect of the new refineries to be set up in Karnal and Mangalore have been received recently by the Government from the Indian Oil Corporation Limited and the Hindustan Petroleum Corporation Limited respectively. These are under consideration. Based on the demand projections for petroleum products within the country these new refineries are scheduled for completion during the Seventh Plan.

Wrong Telephone Billing

10922. SHRI LAKSHMAN MALLICK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any survey has been conducted on wrong phone billing ;

(b) if so, the names of the cities where such survey has been conducted ; and

(c) the details of the sample survey report conducted, if any?

DEPUTY MINISTER IN THE COMMUNICATIONS (SHRI VIJAY N. PATIL):

(a) No survey has been made.

(b) and (c) Do not arise.

Issue of Gas Connections for Unmarried Girls

10923. SHRI ANWAR AHMED : Will the Minister of ENERGY be pleased to state:

(b) whether Government had issued any instructions to the effect that new gas connection could be booked for young unmarried girls ; if so the full details thereof ; and

(b) the details of the steps taken by Government to ensure that such unmarried girls get LPG connections in their names positively before their marriage on a priority basis ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) No, Sir,

(b) Does not arise.

Non-Extension of E.P.F. Act to the Employees of Malawar Chemicals, Kerala

10924. SHRI R.P. YADAV :

SHRI KAMLA MISHRA MADUKAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Malawar Chemicals Keralas is having a large number of branches all over India including Bangalore and if so, what are the details thereof ;

(b) whether it is a fact that a large number of employees including their medical representatives have not been admitted to Provident Fund membership ;

(c) whether it is a fact that this is a defaulting establishment under the E.P.F. Act, and the owners of this establishment are out to defeat the social legislation by not admitting several hundred employees ; and

(d) whether in view of the above Government propose to take immediate action to secure full compliance ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) According to provident fund authorities M/s Malawar Chemicals Company, Palghat is having to branches at New Delhi and Bangalore. In addition, they have 30 dealers cannot, however, be treated as branches of the said establishment for the purpose of coverage under the E.P.F. and M.P. Act, 1952.

(b) to (d) The establishment is reported to have denied the provident fund benefits to 16 of its eligible employees. The establishment is also reported to have defaulted in remittance of Provident Fund contributions amounting to Rs. 32,033.25 for the period upto 9/82. It has also not paid the dues for the period October, 1982 onwards. The provident fund authorities are taking necessary action under the Act to get the eligible employees enrolled as provident fund subscribers from the due dates and to assess/recover the areas of dues.

Criticism of National Programme

10925. SHRI J.S. PALIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :